

**HIGH COURT OF CHHATTISGARH, BILASPUR**  
**MEMORANDUM**

No. 367 /(Checker)  
III-6-3/2000

Bilaspur, dated 8<sup>th</sup> January, 2026

To,

**The Principal District & Sessions Judge,**

Balod/ Balodabazar-Bhatapara/ Balrampur-Ramanujganj/ Bastar (Jagdalpur) / Bemetara/ Bilaspur/ Dakshin Bastar (Dantewada)/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kabirdham (Kawardha)/ Kondagaon/ Korba/ Koria (Baikunthpur)/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker).

**The Principal Judge/Judge, Family Court,**

Balod/Balodabazar/Bastar at Jagdalpur /Bemetara /Bilaspur/ Dakshin Bastar (Dantewada)/Durg/ Dhamtari/ Janjgir-Champa/ Jashpur/Kabeerdham (Kawardha)/ Korba/ Koria at Manendragrah/Kondagaon/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/Sarguja (Ambikapur)/ Uttar Bastar (Kanker) (Chhattisgarh).

**The Registrar,**

Industrial Court, Ghadi Chowk, Raipur

**The Judge,**

Commercial Court, (District level), Atal Nagar, 2<sup>nd</sup> Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur.

Subject:- Regarding to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 14-03-2026, 09-05-2026, 12-09-2026 & 12-12-2026.**

I am to inform you that Hon'ble the High Court has been pleased to direct all the Principal District & Sessions Judges of the State to depute one or more Magistrates/concerned presiding officer of the court to hold Special sitting on the day of **National Lok Adalat on 14-03-2026, 09-05-2026, 12-09-2026 & 12-12-2026** to dispose of matters as prescribed in the letter dated 04-12-2025 of NALSA, New Delhi (copy enclosed).

You are requested to comply with the above direction of the High Court.

  
**(Rajnish Shrivastava)**  
Registrar General

Endt. No. 368 / (Checker)  
III-6-3/2000

Bilaspur, dated 8<sup>th</sup> January, 2026

Copy forwarded to -

- 1) The Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur, with reference your letter no. 3372, dated 08-12-2025 for information and necessary action.
- 2) The I/c NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this Memorandum in the official website of this High Court.

  
**(Rajnish Srivastava)**  
Registrar General



## छत्तीसगढ़ राज्य विधिक सेवा प्राधिकरण

पुराना उच्च न्यायालय भवन, बिलासपुर-495001

E-mail-cglsa.cg@nic.in, cglsa@gmail.com

Phone- (07752) 220170, 222405 (NALSA Toll free 15100)

क्र0...३३७२ / सालसा—नै०८००३०/२०२५  
प्रति,

बिलासपुर दिनांक: ०४/१२/२०२५

- 1— श्रीमान् रजिस्ट्रार जनरल महोदय,  
छत्तीसगढ़ उच्च न्यायालय, बोदरी,  
बिलासपुर (छ.ग.)
- 2— श्रीमान् निदेशक,  
छत्तीसगढ़ राज्य न्यायिक अकादमी,  
छत्तीसगढ़ उच्च न्यायालय परिसर, बिलासपुर (छ.ग.)
- 3— श्रीमान् रजिस्ट्रार,  
छत्तीसगढ़ राज्य उपभोक्ता विवाद प्रतितोषण आयोग,  
बस स्टेप्ड के पीछे, पंडरी, रायपुर (छ.ग.)
- 4— श्रीमान् न्यायाधीश, वाणिज्यिक न्यायालय,  
अटल नगर, रायपुर, जिला—रायपुर (छ.ग.)

विषय :— वर्ष 2026 में आयोजित होने वाले नेशनल लोक अदालत के संबंध में।

संदर्भ :— राष्ट्रीय विधिक सेवा प्राधिकरण (नालसा), नई दिल्ली का पत्र क्रमांक  
एल/34/2018 नालसा, दिनांक 04-12-2025.

महोदय,

उपरोक्त विषयांतर्गत संदर्भित पत्र के परिपेक्ष्य में लेख है कि राष्ट्रीय विधिक सेवा प्राधिकरण (नालसा), नई दिल्ली के द्वारा वर्ष 2026 में आयोजित होने वाली नेशनल लोक अदालत की तिथि निर्धारित करते हुए आवश्यक दिशा—निर्देश जारी किये गये हैं।

अतः नालसा से प्राप्त संदर्भित पत्र की प्रति सूचनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

संलग्न—उपरोक्तानुसार।

(लीलाधर *Modan*  
सचिव)

सदस्य सचिव  
छ०ग०रा०वि०स०प्रा०, बिलासपुर



(3)



## राष्ट्रीय विधिक सेवा प्राधिकरण

### NATIONAL LEGAL SERVICES AUTHORITY

(Constituted under the Legal Services Authorities Act, 1987)

संजीव पाण्डेय

**SANJIV PANDEY**

(District & Sessions Judge)

सदस्य सचिव

**MEMBER SECRETARY**

(In-Charge)

B-Block, Ground Floor,  
Administrative Buildings Complex,  
Supreme Court of India, New Delhi-110001

Ground Floor, Double Storey,  
Jaisalmer House, 26, Mansingh Road,  
New Delhi-110011

F. No. L/34/2018/NALSA

Dated: 04<sup>th</sup> December, 2025

To

The Member Secretary  
All State Legal Services Authorities.

Sub.: National Lok Adalat Schedule-2026.

Sir/Madam,

The National Lok Adalats across the country are organized a per the provision of the Legal Services Authorities, 1987 read with National Legal Services Authority (Lok Adalats) Regulations, 2009 in the Courts and Tribunals.

2. It has been the practice to conduct 4 National Lok Adalats in a year. Outcome of the National Lok Adalats organized during the years 2021, 2022, 2023, 2024 and 2024 (except next National Lok Adalat to be held on 13.12.2025) has been encouraging with respect to pending and pre-litigation cases. The statistical overview of cases disposed of in the National Lok Adalats held in last four years and the current year is as under:

Year	No. of Lok Adalats held	Pre-litigation Cases disposed of	Pending Cases disposed of	Total Cases disposed of
2021	4	72.06 lacs	55.82 lacs	127.88 lacs
2022	4	310.15 lacs	109.11 lacs	419.26 lacs
2023	4	710.33 lacs	143.09 lacs	853.42 lacs
2024	4	870.19 lacs	175.07 lacs	1045.26 lacs
2025	3	880.02 lacs	170.12 lacs	1050.15 lacs

3. As approved by Hon'ble Mr. Justice Vikram Nath, Judge, Supreme Court of India & Executive Chairman, National Legal Services Authority, the National Lok Adalats will be held on 2<sup>nd</sup> Saturdays of March, May, September and December during the year 2026. Approved Schedule of National Lok Adalats in the year 2026 is as under:

<b>1<sup>st</sup> National Lok Adalat</b>	<b>14<sup>th</sup> March, 2026</b>
<b>2<sup>nd</sup> National Lok Adalat</b>	<b>9<sup>th</sup> May, 2026</b>
<b>3<sup>rd</sup> National Lok Adalat</b>	<b>12<sup>th</sup> September, 2026</b>
<b>4<sup>th</sup> National Lok Adalat</b>	<b>12<sup>th</sup> December, 2026</b>

4. The frame work to conduct the National Lok Adalat will be as under

- I. Cases may be referred as per the procedure prescribed under the said Act and Regulations. Necessary directions be issued to all concerned to conduct pre-lok Adalat or pre-conciliation sittings before the scheduled date of National Lok Adalat, so that the opportunities for negotiations may be offered to the parties to arrive at a compromise or settlement.
- II. Ensure that cases wherein there is scope of an amicable settlement to be identified in advance.
- III. Ensure that the use of technology or digital platforms in the process for organizing NLA is promoted.
- IV. Ensure that extensive awareness campaigns on Lok Adalat as an alternative dispute resolution platform are organized to enhance the participation of parties.
- V. Ensure updation on the National Judicial Data Grid (NJDG) of all 'pending cases' disposed of.
- VI. The following types of cases (both pre-litigation and pending) may be taken up for settlement in the National Lok Adalat:

#### **A. Pre-litigation:**

All type of Civil and Compoundable Criminal cases as permissible under the Act/Regulations may be taken up. The data and records of registration of cases be maintained by the DLSA/HCLSC or TLSC under the directions of SLSA.

The SLSA will make all endeavours to promote registration of pre-litigation cases and the service of notices through digital platforms/online modes, to ease pressure on the conventional system.

### B. Pending in the Courts:

All type of civil and compoundable criminal cases, including the following:

- i. Criminal Compoundable Offences,
- ii. Plea Bargaining Cases,
- iii. NI Act cases under Section 138,
- iv. Bank Recovery cases,
- v. Motor Accident Claim cases,
- vi. Compoundable Traffic Challans,
- vii. Labour dispute cases,
- viii. Disputes related to Public Utility services such as Electricity & Water Bills cases etc. (excluding non-compoundable),
- ix. Matrimonial disputes (except divorce)/ Family disputes,
- x. Land Acquisition cases,
- xi. Service matters including pension cases,
- xii. Revenue and other ancillary matters, pending before High Court, District Courts and State/District/Taluka Authorities.
- xiii. IPR matters/ Consumer matters/ also other matters pending before any other quasi-judicial authority,
- xiv. Other civil cases (rent, easementary rights, injunction suits, specific performance suits etc.).

5. It is submitted that the decision regarding the rescheduling of National Lok Adalats due to specific local conditions in any of the States may be taken by the Hon'ble Executive Chairmen of the respective SLSAs, under intimation to NALSA.

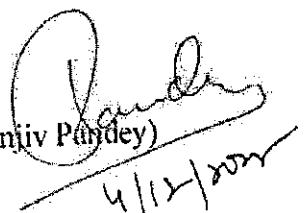
6. It is also submitted that the SLSAs may ensure that the outcomes of the National Lok Adalats are promptly and accurately updated on the NJDG, so as to enable a meaningful assessment of their real impact on reducing court pendency.

7. The SLSAs will submit the National Lok Adalat photographs and success stories reflecting innovative practices, best settlement efforts, or notable outcomes achieved during the Lok Adalat.

Kindly place this communication before the Hon'ble Executive Chairmen, SLSAs for His Lordship's kind information and seek necessary directions,

With regards,

Yours sincerely,

  
(Sanjiv Pandey)  
4/12/2019